

**CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH**

OA/020/713/2014

HYDERABAD, this the 21st day of January, 2020



**Hon'ble Mr. Ashish Kalia, Judl. Member
Hon'ble Mr. B.V. Sudhakar, Admn. Member**

K.V. Siva Rama Pilai,
S/o. Vasudevan Pillai,
Aged about 59 years,
Occ: Lorry Driver,
O/o. Sr. DME/ C&W/SC,
South Central Railway,
R/o. Railway Qts 1206/1, Type-II,
Chilkalguda,
Secunderabad.

... Applicant

(By advocate: S. Anuradha)

Vs

1. Union of India rep. by
the General Manager,
South Central Railway,
Rail Nilayam, III Floor,
Secunderabad ò 500 071.
2. The Chief Personnel Officer,
South Central Railway,
Secunderabad.
3. The Senior Divisional Mechanical Engineer,
Carriage & Works,
South Central Railway,
Secunderabad ò 500 071.

... Respondents

(By advocate: Mr. D. Madhava Reddy,
SC for Railways)

O R D E R (ORAL)**Hon'ble Mr. Ashish Kalia, Judl. Member**

The applicant was appointed as Skilled Casual Jeep Driver in Wirur, Maharashtra in the Construction Organization of South Central Railway in 1983. He was granted casual monthly rate driver scale in 1984 after attaining temporary status, and his pay was fixed in a regular pay scale of Rs.260-400 (RS) and was posted at Balarshah. On 7.4.1994, his services were regularised and he was absorbed in C&W department as Khalasi in the pay scale of Rs.750-940/- and was posted at Ramagundam. The juniors of the applicant were absorbed as Jeep Drivers in the scale of Rs.950-1500/ 3050-4590 in 25% quota earmarked during 1997. Their pay is more than that of the applicant as they were continuously allowed to work in Class-III service and were regularised later on. The applicant is seeking similar benefit which is granted to his juniors from 1997 onwards. He made a detailed representation dated 22.7.2013, which is pending till date.

2. On notice, the respondents have filed reply. The only objection they have taken is that the applicant has not specified any names of his juniors, who were drawing more pay. No other point has been taken by them.

3. Heard Smt. S. Anuradha, learned counsel for the applicant and Sri Pavan Maitreya representing Sri D. Madhava Reddy, learned counsel for the respondents.

4. After hearing the counsel for the parties at length, we are of this view that in view of the objection taken by the respondents, if it is found that the applicant is senior to the persons who are granted the pay scale of Rs.950-1500/ 3050-4590/-, the applicant shall also be granted the same pay scale. The respondents are

directed to complete the above exercise within 90 days from the date of receipt of a copy of this order.

5. With the above direction, the O.A. is disposed of. No order as to costs.



**(B.V. SUDHAKAR)
ADMN. MEMBER**

**(ASHISH KALIA)
JUDL. MEMBER**

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